
(2018) 03 CAL CK 0056

In the Calcutta High Court

Case No : CRR No.2535 of 2013, CRAN 221 of 2018

MD. NIZAM HUSSAIN

APPELLANT

Vs

STATE OF WEST BENGAL & ANR.

RESPONDENT

Date of Decision : 21-03-2018

Acts Referred:

Citation : (2018) 03 CAL CK 0056

Hon'ble Judges : SHIVAKANT PRASAD, J

Bench : Single Bench

Final Decision : Disposed Of

Judgement

The petitioner has prayed for extension of the interim order dated 19th July, 2013. It would appear from the order dated 19th July, 2013 that pending

hearing of this application the operation of the impugned order dated 5th July, 2013 passed by the learned 2nd Additional District & Sessions Judge at

Sealdah in Sessions Case No.SC No.10 (3) of 2013 was stayed till 4th September, 2013 and it stood extended for a period of ten weeks from the date

or until further order whichever is earlier vide order dated 17th November, 2017.

Liberty is given to the petitioner for extension, modification, variation or vacating the interim order upon notice to the other side.

Having heard the petitioner in person, let the interim order dated 17th

November, 2017 be extended till the end of April, 2018.

CRAN 221 of 2018 stands disposed of.

List the matter on 23rd April, 2018 under the heading "Contested Application".

Let no objection endorsed by the learned advocate on the vokalatnama be kept on record.

Urgent Photostat certified copy of this order, if applied for, be supplied to the parties as early as possible.